

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE TWELFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT APPEAL NO: 303 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 10.01.2025 in Writ Petition No. 1828 of 2023, on the file of the High Court.

Between:

R Bhadrugiri Rao, S/o Sri Ram Kishan Rao, aged about 66 years, occ.
General Manager (Terminated) R/o H.No. A-201, Hallmark, Tranquil
Apartment, Puppalaguda, Manikonda, Hyderabad

...APPELLANT/PETITIONER

AND

1. The Commissioner of Cooperation, and Registrar of Cooperative, Gruhakalpa Building, Nampally, Hyderabad.
2. The Nalgonda District Cooperative Central Bank Limited, Nalgonda, rep. by its Chief Executive Officer, Nalgonda.
3. President of Nalgonda District Cooperative, Central Bank Ltd, Nalgonda.
4. The Chief Executive Officer, Nalgonda District Cooperative, Central Bank, Nalgonda

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Bank to release the moneys due and payable to the Appellant Petitioner

**Counsel for the Appellant: SRI. GODA SIVA SENIOR COUNSEL REP
SRI C. YADAGIRI**

**Counsel for the Respondent No.1: Ms. M. SHALINI, GP FOR SERVICES II
Counsel for the Respondent Nos. 2to4: SRI RAVICHETTU GURUPRASAD, SC**

The Court made the following: JUDGMENT

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA**

WRIT APPEAL No.303 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri Goda Siva, learned Senior Counsel represents Sri C. Yadagiri, learned counsel for the appellant; Ms. M. Shalini, learned Government Pleader for Services-II, for respondent No.1 and Sri Ravichettu Guruprasad, learned Standing Counsel for respondent Nos.2 to 4.

2. Learned Senior Counsel for the appellant submits that the writ petition was mainly dismissed on the ground that it was not maintainable as against respondent No.2. As against the same respondent/employer, this Court in **R.Bhadragiri Rao v. Nalgonda District Cooperative Central Bank Limited, Nalgonda and others**¹ opined that the writ petition is, indeed, maintainable. This reported judgment was part of the reply filed by the appellant before the learned Single Judge and during the course of hearing as well, it was relied upon.

¹ 2014 (6) ALD 514

3. Assuming what learned Senior Counsel for the appellant is saying is correct, the appellant has an option to file review appraising the writ Court that a binding judgment has escaped the notice of the Court and this aspect has to be considered.

4. Accordingly, we **dispose of** this writ appeal by reserving liberty to the appellant to seek review of the impugned order on aforesaid and other permissible grounds. It is made clear that this Court has not expressed any opinion on merits of the case and on tenability of review petition. No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. The Commissioner of Cooperation, and Registrar of Cooperative, Gruhakalpa Building, Nampally, Hyderabad.
2. The Chief Executive Officer, Nalgonda District Cooperative Central Bank Limited, Nalgonda, Nalgonda.
3. The President of Nalgonda District Cooperative, Central Bank Ltd, Nalgonda.
4. The Chief Executive Officer, Nalgonda District Cooperative, Central Bank, Nalgonda
5. One CC to SRI. C. YADAGIRI, Advocate [OPUC]
6. Two CCs to GP FOR SERVICES II, High Court for the State of Telangana at Hyderabad [OUT]
7. One CC to SRI. RAVICHETTU GURUPRASAD, SC [OPUC]
8. Two CD Copies

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